

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA – Nomination of one Judicial Officer to attend as a participant in Counter Terrorism Workshop-3 in collaboration with Federal Judicial Center (FJC), Washington and Central and Eastern European Law Initiative (CEELI), Prague at the National Judicial Academy, Bhopal scheduled to be held from 16.12.2023 and 17.12.2023 - **Relief Arrangements - ORDERS - ISSUED.**

READ:

1. NJA/Dir./Ac.Prog./2023-24/1467, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.07.2023.
2. NJA/Dir./SE-13/2023/1765, e-mail from the Director, National Judicial Academy, Bhopal, dated 21.07.2023.
3. High Court's letter Roc.No.1204/SO/2023, dated 31.08.2023 from the Registrar (Vigilance) FAC Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO. 3535/2023 – B. SPL., DATED: 08.09.2023.

The High Court is pleased to pass the following order:

The following Judicial Officer, mentioned in Column No.2, vide High Court's letter 2nd read above, is nominated to attend as a participant in Counter Terrorism Workshop-3 in collaboration with Federal Judicial Center (FJC), Washington and Central and Eastern European Law Initiative (CEELI), Prague at the National Judicial Academy, Bhopal scheduled to be held from 16.12.2023 and 17.12.2023 [SE-12].

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI G.SAMPURNA ANAND, Judge, Family Court – cum – III Additional District and Sessions Judge, Nalgonda	Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Nalgonda

The officer mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officer who is nominated to participate in the Workshop.

In case, the officer mentioned in column number 3, is either on leave or not available for any other reason, the Prl. District & Sessions Judge, Nalgonda, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said Workshop, the officer mentioned in Column No.2, will resume charge of his regular post(s) and also the post(s) for which he is holding full additional charge previously.

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- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. **The nominated officer is entitled only for actual journey period.**

2018
21/9/23
REGISTRAR (VIGILANCE)

To

1. The Officer and In-charge Officer.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462044.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Prl. District & Sessions Judge, Nalgonda
6. The Judge, Family Court – cum – III Additional District and Sessions Judge, Nalgonda.
7. The, Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Nalgonda.
8. The District Treasury Officer, Nalgonda.
9. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.F.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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